



ITEM NO.16

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).49531/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in CRLA No.1244/2012 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

NEHA PANDEY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.265214/2023-CONDONATION OF DELAY IN FILING and IA No.265213/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.265211/2023-EXEMPTION FROM FILING O.T.)

Date : 16-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Lok Pal Singh, Sr.Adv.
Mr. Mukesh Kumar, Adv.
Mr. Akash, Adv.
Mr. Anurag Pandey, Adv.
Mr. Gurnick Jassar, Adv.
Mr. Rishi Kapoor, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Amol Chitravanshi,, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Prakhar Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Heard Learned Senior Counsel appearing on behalf of the petitioners as well learned counsel appearing for the respondent-State.
3. The Special Leave Petition *qua* petitioner No.2 - Satish Pandey (who is husband of the deceased) is dismissed.
4. Leave *qua* petitioner No.1 - Neha Pandey is granted.
5. Meanwhile, the sentence awarded to appellant No.1 - Neha

Pandey is suspended and she is directed to be released on bail subject to her furnishing bail bonds to the satisfaction of the Trial Court.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR